

it was a party meeting. Do hon. Members want to develop a convention that I should take notice of whatever is reported about what happens inside any party's meeting?

SOME HON. MEMBERS : No, no.

SHRI BALRAJ MADHOK (Delhi South): There is no question of party in this.

It is a threat to the House and its members. (*Interruptions*),

SHRI SHRI CHAND GOYAL : On a point of order.

MR. SPEAKER : No.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I have written to you. I want to raise a point of order.

SHRIMATI TARKESHWARI SINHA : This minority Government has no right to dissolve Parliament. What are they talking about?

MR. SPEAKER : I am not going to take notice of what is said inside a party.

SHRI PILOO MODY : Will you take notice of what happens inside the press?

MR. SPEAKER : He has denied it.

SHRI PILOO MODY : I do not care for his denial. These people deny things every five minutes (*Interruptions*).

12.46 hrs.

QUESTION OF PRIVILEGE AGAINST THE "INDIAN NATION" PATNA

MR. SPEAKER : On the 17th August, 1970, Shri Shiva Chandra Jha had given notice of a question of privilege against the *Indian Nation* Patna, for allegedly publishing a distorted version of the speech made by Shri Jha in the House on the 12th August, 1970, in its issue of the 13th

August, 1970. This was the question brought up. So I am reading out the answer.

I had then had a letter addressed to the Editor of the newspaper asking him to state for my consideration what he had to say in the matter. I have since received a letter from the Editor of the *Indian Nation* dated the 21st August, 1970, stating as follows:

"The distortion in the report is obvious and we regret it. But it will be realised that the report was sent by a responsible news agency, namely, the UNI and so at the time of editing, the sub-editor in-charge could not doubt its accuracy. We have no hesitation in admitting that such distortions cause a great deal of misunderstanding and should not take place. We shall be glad to publish such contradiction or clarification as is desired."

I have desired the Editor to publish his regret and clarification in his newspaper and to send a copy of the relevant issue of the newspaper for my information. In view of this, the matter is being treated as closed.

SHRI S. M. BANERJEE : On a point of order. A similar case took place in this House sometime back. Now, in all fairness, and in the larger interest of honest journalism, the UNI should also express regret.

SHRI DHIRESWAR KALITA (Gauhati) : I have also given notice of a motion of privilege.

MR. SPEAKER : Papers to be laid on the Table.

12.48 hrs.

PAPERS LAID ON THE TABLE

FORTIETH REPORT OF LAW COMMISSION

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA) : I beg to lay on the Table a

[Shri K. Hanumanthaiya]

copy of the Fortieth Report of the Law Commission on Law relating to the Attendance of Prisoners in Courts. [Placed in Library. See No. LT-4117/70]

श्री मोलू प्रसाद (बांसगांव) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। आप नियम 59 देखिये। मैंने एक कार्य-स्थगन प्रस्ताव दिया है। आज की कार्य-सूची में...

अध्यक्ष महोदय : माननीय सदस्य ने आज एक एडजर्नमेंट मोशन दिया है। एडजर्नमेंट मोशन का विषय यह है कि जो शेड्यूल कास्ट रिपोर्ट पर डिस्कशन होना था वह आज के एजेंडे पर क्यों नहीं रखा गया?

श्री छतल बिहारी बाजपेयी (बलरामपुर) : बड़ा गंभीर मामला है।

अध्यक्ष महोदय : हां, बड़ा गंभीर मामला है।

आप मुझसे मिलिएगा बाद में, मैं आपको समझा दूंगा। इस जगह इस को न उठाइए।

श्री मोलू प्रसाद : अध्यक्ष महोदय, आप हमारी बात सुन लीजिये। निर्णय लेना आपका अधिकार में है। हमारी बात सुनकर आप बाद में जो फैला चाहें करें। आप उसके लिए सक्षम हैं। मैं नियम 59 आपको पढ़कर सुना रहा हूँ... (ब्यवधान) 14 घंटा इस पर बहस चली और उस बहस का उत्तर भी नहीं दिया जा रहा है, आप उस मामले को टालते जा रहे हैं... (ब्यवधान)।

अध्यक्ष महोदय : मैं नहीं चाहता कि जो मुझे इस सम्बन्ध में पावर है उसको मैं माननीय सदस्य के लिए इस्तेमाल करूँ। आप लोग भी कुछ उन्हें समझाइए।

श्री जनेश्वर मिश्र (फुलपुर) : एक मिनट हमारा नम्र निवेदन सुन लीजिए।

अध्यक्ष महोदय : अभी नहीं, पेपर्स ले ही लेने दीजिए।

KERALA UNIVERSITY (SECOND AMENDMENT) ORDINANCE

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table a copy of the Kerala University (Second Amendment) Ordinance, 1970 (Kerala Ordinance No. 3 of 1970) promulgated by the Governor of Kerala on the 20th April, 1970, under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the president in relation to the State of Kerala. [Placed in Library. See No. LT-4119/70.]

KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS CERTAIN CORPORATION AND COMPANIES) ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table—

- (1) A copy of the Kerala Public Service Commission (Additional Functions as respect certain Corporation and Companies, (Ordinance, 1970) (Kerala Ordinance No. 4 of 1970) promulgated by the Governor of Kerala on the 24th April, 1970, under article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th August, 1970, issued by the President in relation to the State of Kerala.
- (2) A statement (Hindi and English versions) explaining the reasons for laying the Ordinance. [Placed in Library. See No. LT-4118/70]